

(b) if so, what is the quantum of reduction from the allocation for the previous year; and

(c) what is the reaction of Government in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c) Quantum of project-tied external assistance received in a particular year depends on the status of implementation of these projects because, under the present dispensation it is received generally on reimbursement basis against expenditure incurred by the executing agencies. Therefore, its reduction due to inflow of private capital in the current year does not arise.

#### **Legal Aid to Poor**

3614. SHRI SURINDER KUMAR SINGLA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the number of cases during the last three years where legal aid was given to the poor;

(b) whether the poor know about the legal aid;

(c) how much money was actually spent on aid and how much money on other matters relating to providing aid; and

(d) what steps will be taken to make this programme better?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) The information is being collected and would be laid on the Table of the House.

(b) Yes, Sir.

(c) The State Legal Aid & Advice Boards/State Legal Services Authorities which provide Legal Aid in Law Courts are being funded by the respective state Governments. No allocation of funds, as such, out of the Budget Grant of the

Central Government is earmarked to the States for Legal Aid in Courts.

The total Grants-in-aid sanctioned to State Legal Aid & Advice Boards during the last 3 years is as under:—

S. No.	Financial Year	Total Expenditure	Grants-in-aid sanctioned out of the total expenditure mentioned in col. 3
1	2	3	4
(1)	1993-94	46,65,580	29,00,000
(2)	1994-95	46,81,004	28,85,000
(3)	1995-96	47,60,732	27,10,000

(d) Central Government has enacted the Legal Services Authorities Act, 1987 to constitute Legal Services Authorities to provide free and competent Legal Services to the weaker sections of the society to ensure that opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities and organise Lok Adalats to secure that the operation of the Legal System promotes justice on a basis of equal opportunity.

#### **Adequate publicity of the places of Tourist Importance**

3615. SHRIMATI JAYANTI PAT-NAIK: Will the Minister of TOURISM be pleased to state:

(a) is it a fact that the tourists overseas are not getting adequate information on the places of tourist importance in the country;

(b) if so, the steps taken to give due publicity in those countries on places of tourist interest in India; and

(c) what steps are being taken to attract foreign tourists?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) Upto-date tourist information about important places of tourist interest

of the country is disseminated to the potential tourists overseas through Govt. of India tourist Offices located in various parts of the world. The information is supplied by way of distribution of latest tourist information literature, through direct contact with tourists as also through print and electronic media.

(c) The Government is making continuous efforts to attract foreign tourists to the country through improvement of infrastructural facilities, strengthening of publicity and marketing efforts in the overseas markets and development of human resources for the sector.

**Food poisoning at Bhiwandi, near Mumbai**

3616. SHRI V. NARAYANASAMY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether more than 100 powerloom workers at Bhiwandi, near Mumbai, became critically ill on the 6th August, 1996 due to food poisoning;

(b) if so, how many of them died and how many are receiving treatment in hospital;

(c) details of relief provided to the kith and kin of those who are undergoing treatment;

(d) whether the causes of the food poisoning have been identified; and

(e) the results of the investigations made in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (b) 113 Powerloom workers were affected by food poisoning at Bhiwandi. A total of 112 persons were taking treatment in Hospitals out of which 85 have died as on 7.9.1996.

(c) The victims have been provided with Prompt medical treatment by the State Government. A sum of Rs. 25,000/- has been announced as ex-gratia payment to the kith and kin of the diseased.

(d) and (e) Investigations are still going on to find out the cause of food poisoning.

**Unutilised amount of World Bank and ADB Aid**

3617. DR. MOHAN BABU: Will the Minister of FINANCE be pleased to refer to the answer to Unstarred Question 2281 given in Rajya Sabha on 27th August, 1996 and state the details of unspent and unutilised amount of World Bank and Asian Development Bank aids received during the last two years?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): Under the present dispensation, external aid is received generally on reimbursement basis against expenditure incurred by the executing agencies. As such, non-utilisation of external aid received from World Bank and ADB does not arise. However, the aid received from World Bank and Asian Development Bank during the last two years is as under:

(US \$ Million)

	1994-95	1995-96 (Provisional)
(i) World Bank	1756.44	1326.64
(ii) ADB	505.60	584.21

**Acquisition of Central Yoga Research Institute and Vishvayatan Yogashram**

3618. SHRI DILIP SINGH JUDEV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the date on which the Central Yoga Research Institute and Vishvayatan Yogashram, in New Delhi, were acquired and the reasons therefor;

(b) the amount of money provided by the Central Government to these institutes each year before their acquisition;